GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2630 ANSWERED ON:12.03.2010 IMPLEMENTATION OF FOREST RIGHTS ACT Adsul Shri Anandrao Vithoba;Ahir Shri Hansraj Gangaram;Basavaraj Shri Gangasandra Siddappa

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Union Government has decided to set up a Committee packed with the forest officers to review the implementation of Forest Rights Act and its impact on forests;

(b) if so, the details of the constituents alongwith its terms of reference;

(c) whether tribal activists have raised ire thereon and if so, the details thereof;

(d) the reaction of the Union Government thereto; and

(e) the time by which the aforesaid Committee is likely to submit its report?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a), (b) & (e): The Ministry of Environment & Forests has constituted a Committee of Experts to study and assess the impacts of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 with regards to the Sustainable Management of Forest Resources, vide their Notification dated 11th February, 2010. A copy of the said Notification giving details of the Composition and Terms of Reference of the Committee is at Annexure. The Committee shall submit its report within three months from the date of its constitution.

(c) & (d): Reports to this effect have appeared in the newspapers. The Ministry of Tribal Affairs has, however, not received any written representation or complaint against the constitution of the said Committee.